

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd.

.... Applicant/petitioner

v.

Harvest Hotels and Services Apartments Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner -

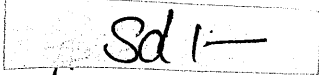
For the Respondent(s): -


ORDER

CA-982(PB)/2019

Report filed by the RP along with the minutes of 1st, 2nd & 3rd meeting of the CoC is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-982(PB)/2019 stands disposed of.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)